

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 115

CP (IB) No. 128/Chd/Hry/2022

IN THE MATTER OF:-

Sandeep Tauran & Ors.

...Petitioners

Versus

Primezone Developers Pvt. Ltd.

...Respondent

Under Section: 7 IBC 2016

Order delivered on 25.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Viren Sharma, Advocate

For the respondent : Mr. Nahush Jain, Proxy counsel for Ms. Pridhi Singla,
Advocate

ORDER

Physical copy of the reply has been filed vide Diary No.743/4 dated 24.01.2024. The same is taken on record. Short written submissions are stated to be e-filed by Id. counsel for the petitioner. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite.

A date is requested by Id. proxy counsel for the respondent for filing the short written submissions. Let the same be filed within one week with a copy in advance to the counsel opposite. It will be the last opportunity. Let the matter be listed for arguments on 05.06.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)